

**Central Administrative Tribunal  
Principal Bench**

**OA-1417/2017**

**New Delhi, this the 12<sup>th</sup> day of January, 2018**

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Dr. Damyanti,  
W/o Dr. Sekharjit Singh,  
C/o 6128/5 D-6,  
Santhusti Apartment,  
Vasnt Kunj, New Delhi  
Also at- Pishum Chingamatha,  
Imphal, Manipur-795001.

Aged around 62 years,  
Presently Professor of Anatomy at  
Regional Institute of Medical Sciences,  
Imphal, Manipur presently at Delhi. ....

**Applicant**

(None present)

**Versus**

1. Ministry of Health and Family Welfare,  
Through its Secretary,  
Nirman Bhawan,  
M.A. Road, New Delhi.

2. Regional Institute of Medical Sciences,  
Through its Director,  
Imphal, Manipur.

.... **Respondents**

(through Sh. Satish Kumar for R-1 and Sh. Devananda Singh with  
Sh. Tayenjam Momo Singh for R-2)

## **ORDER(ORAL)**

**Hon'ble Mr. Justice Permod Kohli**

None for the applicant.

2. We are notified that the applicant has also filed another application challenging the subsequent order and in which he has mentioned in Para 4.9 that the present application is rendered infructuous.
3. In view of this statement, this application is disposed of having been rendered infructuous subject to right of the applicant to seek revival if the statement made by the respondents is not correct.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/ns/